



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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25th February 2021
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13th Kumbham 1196
1942 ഫാൽഗുനം 6
6th Phalguna 1942

നമ്പർ
No. } 977

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 16509/ലെഗ്.സി1/2020/നിയമം.

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2021 ഫെബ്രുവരി 23-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 16509/Leg. C1/2020/Law.

Dated, Thiruvananthapuram, 24th February, 2021
12th Kumbham, 1196
5th Phalguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Town and Country Planning (Amendment) Ordinance, 2021 (42 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള നഗര- ഗ്രാമാസൂത്രണ (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 42 OF 2021
THE KERALA TOWN AND COUNTRY PLANNING (AMENDMENT)
ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala Town and Country Planning Act, 2016.

Preamble.—WHEREAS, it is expedient to amend the Kerala Town and Country Planning Act, 2016 (9 of 2016) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Town and Country Planning (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Act 9 of 2016 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Town and Country Planning Act, 2016 (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 72.

3. *Substitution of certain expressions for certain other expressions.*—In the principal Act,—



(i) for the words “Town and Country Planning Department”, wherever they occur, the words “Local Self Government Department (Planning)” shall be substituted;

(ii) for the words “perspective plan”, wherever they occur, the words “spatial perspective plan” shall be substituted;

(iii) for the words “Board” or “State Town and Country Planning Board”, wherever they occur the words “State Town and Country Planning Committee” shall be substituted;

4. *Amendment of section 2.*—In section 2,—

(i) after clause (b), the following clause shall be inserted, namely:—

“(ba) “Annual Plan” means socio-economic plan prepared by the State or Local Self Government Institutions for implementing schemes and projects within a fixed financial year, in accordance with development priorities of the State;”;

(ii) for clause (h), the following clause shall be substituted, namely:—

“(h) “development” means in a wider perspective, the social, economic and sustainable development of an area in total, and includes various aspects of development relating to land or space and shall specifically include subdivision of any land, construction of the building, engineering, mining or other activities in, on, over or under the land, or making of any physical change in any building or land, or any change in the use of any building or land;”;

(iii) after clause (h), the following clause shall be inserted, namely:—

“(ha) “disaster” means a disaster as defined in the Disaster Management Act, 2005 (Central Act 53 of 2005);”;

(iv) for clause (j), the following clause shall be substituted, namely:—

“(j) “Five Year Plan” means an economic plan prepared by the State or Local Self Governments to achieve the goals and objectives like growth, development, employment, self-reliance, and social justice for a period of five years or for a period as decided by the Government from, time to time;”;

(v) after clause (n), the following clause shall be inserted, namely:—



“(na) “land” includes benefits arising out of land, and things attached to the earth or permanently fastened to anything attached to the earth and shall also include, but not limited to, water bodies, forest, mangroves, wetland and the like;”;

(vi) in clause (r), after the words “carried out” the words “and the said plan shall be in force for a period of fifteen years” shall be inserted;

(vii) after clause (t), the following clause shall be inserted, namely:—

“(ta) “mitigation” means mitigation as defined in the Disaster Management Act, 2005 (Central Act 53 of 2005) in force in the State;

(viii) after clause (x), the following clause shall be inserted, namely:—

“(xa) “Perspective Plan” means, for the purpose of this Act, a long term plan approximately for a period of twenty years providing the goals, policies and strategies for the economic and spatial development of the State, District or a Metropolitan area, as the case may be;”;

(ix) in clause (z), after the words and symbol “a master plan for a joint planning area” the symbol and words “,spatial plan for special area” shall be inserted;

(x) after clause (aa), the following clauses shall be inserted, namely:—

“(aaa) “priority action plan” means an action plan prepared within the framework of a plan prepared in accordance with this Act for a district, metropolitan area, local planning area, or a special area, as the case may be, indicating priorities and programmes for the spatial development of said area, and it shall form part of the respective plan;

(aab) “published plan” means a plan published, in accordance with the provisions of this Act and rules made there under, inviting objections and suggestions to be received within the prescribed time limit;”;

(xi) after clause (ab) the following clause shall be inserted, namely:—

“(aba) “sanctioned plan” means a plan published in accordance with the provisions of this Act and rules made thereunder, and sanctioned after incorporating suitable modifications taking into consideration of the objections and suggestions if any;”;



(xii) after clause (ac), the following clauses shall be inserted, namely:—

“(aca)“Special Area” means an area, identified by the State or a Municipal Corporation or a Municipal Council constituted under section 4 of the Kerala Municipality Act 1994 (20 of 1994) or a Town Panchayat or a Village Panchayat constituted under section 4 of the Kerala Panchayat Raj Act, 1994 (13 of 1994) which needs immediate planning in the backdrop of disaster, environmental vulnerability, heritage conservation, urgent infrastructure development as directed by Government and such special area shall come under the jurisdiction of one or more Local Self Government Institutions;

(acb) “Spatial plan for a Special Area” means a plan prepared for a Special Area providing the policies, programmes and detailed proposals for spatial development of such area, and indicating the manner in which the use of land and developments therein shall be carried out;

(acc) “State Development Council” means the State Development Council constituted under section 55 of the Kerala Municipality Act, 1994 (20 of 1994);

(acd) “State Planning Board” means the advisory board constituted under the Government, to enable the Government to formulate development plans based on scientific assessment of the resources of the State and growth priorities and to facilitate planning and implementation of development schemes or projects in the State, as the case may be.”.

5. *Amendment of heading of Chapter II.*—In the principal Act, in Chapter II, for the heading “STATE TOWN AND COUNTRY PLANNING BOARD AND THE PERSPECTIVE PLAN FOR THE STATE”, the heading “STATE TOWN AND COUNTRY PLANNING COMMITTEE AND THE SPATIAL PERSPECTIVE PLAN FOR THE STATE” shall be substituted.

6. *Substitution of new section for section 3.*—In the principal Act, for section 3, the following section shall be substituted, namely:—

“3. *Constitution of the State Town and Country Planning Committee.*— (1) As soon as may be, after the commencement of this Act, the Government may, by notification in the Gazette, constitute and appoint the State Town and Country Planning Committee for the purpose of carrying out the functions assigned to it under this Act.



(2) The State Town and Country Planning Committee shall consist of a Chairperson, a Vice-Chairperson and other eighteen members as specified in sub-section (4).

(3) The Minister for Local Self Government Department, in the State, shall be the Chairperson of the State Town and Country Planning Committee, and the Vice-Chairperson of the State Planning Board shall be the Vice Chairperson of the said Committee.

(4) The other members of the State Town and Country Planning Committee shall be the following, namely:—

(a) the Principal Secretary to Government, Local Self Government Department;

(b) the Secretaries of the Departments of Revenue, Finance, Agriculture, Planning and Economic Affairs, Environment, Public Works, Transport, Forest and Wildlife, Power and Water Resources;

(c) the Member of the State Planning Board in charge of Decentralised Planning;

(d) the Chief Town Planner;

(e) the Land Revenue Commissioner;

(f) the Chairperson, Kerala State Pollution Control Board; and

(g) three non-official members, as nominated by the Government, of whom one person shall be an expert qualified in Town and Country Planning and the other two persons shall, in the opinion of the Government, possess special knowledge or practical experience in matters relating to transportation, agriculture, economics or environment.

(5) The Principal Secretary to Government, Local Self Government Department in the State shall be the ex-officio Member-Secretary of the State Town and Country Planning Committee and the Chief Town Planner shall be its Joint Secretary.

(6) The following persons may be invited to the meetings of the State Town and Country Planning Committee as Special Invitees, as and when their presence is required at those meetings, namely:—



(a) representatives of the Ministries of the Central Government, in-charge of Railways, Civil Aviation, Shipping, Defence, Transport and Communications, Environment and Forest, Urban Development, Rural Development, etc.;

(b) Secretaries to Government Departments other than those mentioned in clause (b) of sub-section (4);

(c) the Chairperson of the Kerala Regional Chapter Institute of Town Planners, India;

(d) the Chairpersons of the District Planning Committee, the Metropolitan Planning Committee, Local Self Government Institution and the Development Authority concerned; and

(e) any other experts, officials, representatives of organizations and the like, with whom the State Town and Country Planning Committee desires to consult.

7. *Amendment of section 4.*—In the principal Act, in section 4 in clause (f), for the word “operations”, the words “development activities” shall be substituted.

8. *Amendment of section 5.*—In section 5 of the principal Act, for the words “committees”, wherever it occurs, the words “sub committees” and for the word “committee” wherever it occurs, the word “sub committee” shall be substituted.

9. *Amendment of section 6.*—In section 6 of the principal Act, in sub-section (2), the words “for a period of not less than fourteen days” shall be omitted.

10. *Amendment of section 7.*—In sub-section (2) of section 7 of the principal Act, for the words “one of the Vice-Chairpersons”, the words “the Vice-Chairperson” shall be substituted.

11. *Substitution of new section for section 8.*—In the principal Act, for section 8, the following section shall be substituted, namely:—

“8. *Matters that may be dealt within the Spatial Perspective Plan for the State.*—(1) The Spatial Perspective Plan for the State shall contain,—

(a) integrated vision for the spatial development of the State;



(b) strategies and policies for spatial development approximately for a period of twenty years.

(2) The Spatial Perspective Plan for the State shall, *interalia*, deal with all or any of the following matters, namely:—

(a) physical and natural resource potentials and their utilisation;

(b) urbanisation, population assignment, settlement pattern of urban centres and rural centres with their hierarchy and functional specialisation;

(c) national and state level transportation network;

(d) infrastructure development;

(e) generalized land utilization;

(f) natural hazard prone areas;

(g) protection of environmentally and ecologically sensitive areas;

(h) conservation of national and state level heritage areas;

(i) spatial dimensions of the following sectors, namely:—

(i) development of trade, commerce and industries;

(ii) agriculture and rural development;

(j) any other particulars and details as may be deemed necessary for ensuring spatial planning of the State and as may be directed, by the Government.”.

12. *Amendment of section 9.*—In section 9 of the principal Act,—

(1) in sub-section (3), for the words “one hundred and eighty”, the words “ninety” shall be substituted;

(2) in sub-section (4), for the words “shall be forwarded to Government for sanction”, the words “ shall be forwarded to the State Development Council and the said fact shall be informed to the Government” shall be substituted;



(3) after sub-section (4) the following sub-section shall be inserted, namely:—

“(4A) The State Development Council shall consider the draft Spatial Perspective Plan for the State, and forward the same to the Government for sanction, with suggestions for modifications, if any, as soon as may, within sixty days from the date of its receipt.”.

(4) in sub-section (5), for the words “one news paper”, the words and brackets “two newspapers (of which one shall be in the regional language)”, and for the words “sale” the words sale and the spatial perspective plan for the state as sanctioned by the Government shall also be published in the official website of the Technical Secretariat of the State Town and Country Planning Committee” shall be substituted;

(5) after sub-section (5), the following sub-section shall be inserted, namely:—

“(5A) The Government shall forward the Spatial Perspective Plan for the State sanctioned under sub-section (5) to the State Planning Board for incorporating the Plan suitably in the State Perspective Plan, Five Year Plans and Annual Plans, or in any of them, as the case may be.”;

(6) in sub-section (6), after the brackets and figures (3), (4) the brackets, figure and letter “(4A)” shall be inserted.

13. *Amendment of section 11.*—In section 11 of the principal Act,—

(i) in clause (a), for the words “spatial development” the words “spatial planning and development” shall be substituted;

(ii) in clause (b), for the words “Commission” wherever it occurs, the words “State Town and Country Planning Committee” shall be substituted;

(iii) in clause (e), after the words “Master Plans”, the words “spatial Plans for special Area” shall be inserted;

(iv) in clause (h), for the words “Urban Art” the words “Art and Heritage” shall be substituted;

(v) in clause (i), the words “to him” shall be omitted.



14. *Amendment of heading of CHAPTER III.*—For the heading of CHAPTER III of the principal Act, the heading “DISTRICT PLANNING COMMITTEE AND THE SPATIAL PERSPECTIVE PLAN FOR THE DISTRICT” shall be substituted.

15. *Amendment of section 13.*—In section 13 of the principal Act,—

(1) in the marginal heading for the words “District Planning Committee and Plans for the District”, the words “District Planning Committee and the Spatial Perspective Plan for the District” shall be substituted;

(2) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The District Planning Committee constituted by the Government under section 53 of the Kerala Municipality Act, 1994 (20 of 1994) shall prepare or get prepared, the Spatial Perspective Plan for the district as a whole, which shall be the spatial component of the draft Development Plan for the district envisaged under section 53 of the Kerala Municipality Act, 1994 (20 of 1994) and exercise such other functions assigned to it under this Act.

16. *Amendment of section 14.*—In section 14 of the principal Act,—

(1) In the marginal heading, for the words “Powers and functions of the District Planning Committee”, the words “Powers and functions of District Planning Committee in respect of spatial planning” shall be substituted;

(2) in sub-section (2),—

(i) for clause (a), the following clause shall be substituted, namely:—

“(a) prepare or get prepared for the District as a whole, in consultation with the Local Self Government Institutions in the district, the district level officer of the Local Self Government Department (Planning) of the Government and district level officers of other Government Departments and agencies in the district, a spatial Perspective Plan for the district, taking into account the plans, if any, prepared by various Local Self Government Institutions and any other plans prepared under this Act which have relevance to the district;”;

(ii) after clause (a), the following clause shall be inserted, namely:—



“(aa) Metropolitan Planning Committees, if any, having jurisdiction in any part of the district shall be consulted while preparing Spatial Perspective Plan for the district;”;

(3) in sub-section (3),—

(i) for the words “special committees” the words “sub committees” shall be substituted;

(ii) in the proviso, for the words “perspective plan and execution plan” the words “spatial perspective plan” and for the word “special” the word “sub” shall be substituted.

17. *Substitution of new section for section 15.*—In the principal Act, for section 15, the following section shall be substituted, namely:—

“15. *Spatial Perspective plan for the district and the matters that may be dealt within the Spatial Perspective Plan.*—(1) The District Planning Committee constituted by the Government under section 53 of the Kerala Municipality Act, 1994 (20 of 1994) shall prepare or get prepared the Spatial Perspective Plan for the District and it shall contain an integrated vision, strategies and policies for the district on spatial development for a plan period of approximately twenty years.

(2) The Spatial Perspective Plan for the District shall, *inter alia*, deal with all or some of the following matters, namely:—

- (a) physical and natural resource potentials and their utilisation;
- (b) population assignment and settlement pattern including rural as well as urban centres and their hierarchy and functional specialization;
- (c) district level transportation system;
- (d) generalized land utilisation pattern;
- (e) housing and shelter development;
- (f) conservation of environment, forests, ecologically sensitive areas and heritage zones;



(g) integrated infrastructure development covering water, energy, sanitation, education, health, recreation, communication and other utilities, facilities and services;

(h) development of specific areas, if any, such as tribal areas, coastal areas, economically backward areas, areas for establishment of new towns, etc;

(i) situational analysis in respect of hazard, vulnerability, risk and proposals for mitigation and resilience;

(j) spatial development aspects of various sectors, namely:—

(i) agriculture and rural development and allied sectors;

(ii) trade, commerce and industries;

(iii) tourism;

(iv) animal husbandry and fisheries;

(v) any other sector which is determinant in the spatial planning and development of the District;

(k) mobilization of fiscal resources for Plan implementation; and

(l) any other particulars and details as may be considered necessary for ensuring planned development of the State and as may be directed by the Government.

(3) Priority Action Plan, taking into account major schemes and projects envisaged in the Spatial Perspective Plan for the District and also the development priorities assigned by the Central and State Governments, indicating phasing and prioritization of actions for the implementation of short, medium and long term sectoral programmes, projects and schemes or any other particulars as may be considered necessary in respect of spatial development by the District Planning Committee concerned.”.

18. *Omission of section 16.*—Section 16 of the principal Act shall be omitted.

19. *Amendment of section 17.*—In section 17 of the principal Act,—



(1) in sub-section (1), for the words “to prepare”, the words “to prepare or get prepared” shall be substituted;

(2) for the existing proviso to sub-section (3), the following proviso shall be substituted, namely:—

“Provided that the District Planning Committee may appoint a sub committee under sub-section (3) of section 14 consisting of not more than four of its members including the person nominated by the Government, two persons possessing special knowledge or practical experience in matters relating to transportation, agriculture, economics or environment and the district level officer of the Local Self Government Department (Planning) of the Government for processing the objections and suggestions and to submit its report to the District Planning Committee.”;

(3) after sub-section (4), the following sub-section shall be inserted, namely:—

“(4A) The Government shall forward the Spatial Perspective Plan for the district sanctioned under sub-section (4) to the District Planning Committee concerned for incorporating its proposals suitably in the District Development Plan while preparing the same as envisaged under section 53 of the Kerala Municipality Act, 1994 (20 of 1994).”;

(4) in sub-section (5), for the word “sale” the following shall be substituted, namely:—

“sale and the Spatial Perspective Plan for the District sanctioned by the Government shall be published in the official website of the District Planning Committee.”.

20. *Omission of section 18.*—Section 18 of the principal Act shall be omitted.

21. *Amendment of section 19.*—In section 19 of the principal Act, for the words “Perspective Plan and Execution Plan of the district and any other plans under this Act”, the words “spatial perspective plan” shall be substituted;

22. *Amendment of heading of Chapter IV.*—For the heading of CHAPTER IV of the principal Act, the following heading shall be substituted, namely:—

“METROPOLITAN PLANNING COMMITTEE AND THE SPATIAL PERSPECTIVE PLAN FOR THE METROPOLITAN AREA”.



23. *Substitution of new section for section 21.*—For section 21 of the principal Act, the following section shall be substituted, namely:—

“21. *Metropolitan Planning Committee and the Spatial Perspective Plan for the Metropolitan Area.*—The Metropolitan Planning Committee, if any, constituted by the Government under section 54 of the Kerala Municipality Act, 1994 (20 of 1994), shall prepare or get prepared a Spatial Perspective Plan for the Metropolitan Area, which shall be the spatial component of the draft Development Plan for the Metropolitan Area envisaged under Section 54 of the Kerala Municipality Act, 1994 (20 of 1994) and exercise such other functions assigned to it under this Act.”.

24. *Amendment of section 22.*—In section 22 of the principal Act,—

(1) in sub-section (2),—

(i) for clause (a), the following clause shall be substituted, namely:—

“(a) prepare or get prepared, in consultation with the Local Self Government Institutions in the metropolitan area, the district level officer of the Local Self Government Department (Planning) of the Government, and other Government Departments and agencies in the Metropolitan Area, a Spatial Perspective Plan for the Metropolitan Area, taking into account the Plans, if any, prepared by various Local Self Government Institutions in the Metropolitan Area and any other plan prepared under this Act which have relevance to the Metropolitan Area.”.

(ii) in clause (b), for the words “Perspective Plan and Execution Plan”, the words “ Spatial Perspective Plan” shall be substituted;

(2) in sub-section (3),—

(i) for the words “special committees”, the words “sub committees” shall be substituted;

(ii) in the proviso, for the words “special committees in the preparation of perspective plan and execution plan ”, the words “sub committee in the preparation of spatial perspective plan” shall be substituted.



25. *Substitution of a new section for section 23.*—For section 23 of the principal Act, the following section shall be substituted, namely:—

“23. *Metropolitan Planning Committees and Spatial Perspective Plan for the Metropolitan Area and matters that may be dealt within the Spatial Perspective Plan.*—(1) The Metropolitan Planning Committee constituted by the Government under section 54 of the Kerala Municipality Act, 1994 (20 of 1994) shall prepare or get prepared the Spatial Perspective Plan for the Metropolitan Area and it shall contain an integrated vision strategies and policies for spatial development of the Metropolitan Area, for a plan period of approximately twenty years.

(2) The Spatial Perspective Plan for the Metropolitan Area shall *interalia*, deal with all or any of the following matters, namely:—

- (a) physical and natural potentials and their utilisation;
- (b) population assignment and settlement pattern including rural as well as urban centres and their hierarchy and functional specialization;
- (c) transportation system including mass transport;
- (d) generalized land utilisation pattern;
- (e) housing and shelter development;
- (f) protection of environmentally and ecologically sensitive areas and conservation of heritage;
- (g) integrated infrastructure development covering water, energy, sanitation, education, health, recreation, communication and other utilities, facilities and services;
- (h) development of specific areas, if any, such as industrial townships, coastal areas, pilgrim centres etc.;
- (i) situational analysis in respect of hazard, vulnerability, risk and proposals for mitigation and resilience;
- (j) spatial development aspects of various sectors, namely:—



(i) agriculture and rural development;

(ii) trade, commerce and industries;

(iii) tourism;

(iv) any other sector which is determinant in the spatial planning and development of the Metropolitan Area;

(k) fiscal resource requirements and its mobilization including the extent and nature of investments likely to be made in the area; and

(l) any other particulars and details as may be considered necessary for ensuring planned development and as may be directed by the Government.

(3) Priority Action Plan, taking into account major schemes and projects envisaged in the Spatial Perspective Plan for the Metropolitan Area and also the development priorities assigned by the Central and State Governments, indicating phasing and prioritization of actions for the implementation of short, medium and long term sectoral programs, projects and schemes or any other particulars as may be considered necessary in respect of spatial development by the Metropolitan Planning Committee concerned.”.

26. *Omission of section 24.*—Section 24 of the principal Act shall be omitted.

27. *Amendment of section 25.*—In section 25 of the principal Act,—

(1) in sub-section (1), for the words “to prepare”, the words “to prepare or get prepared” shall be substituted;

(2) in the proviso under sub-section (3), for the words “temporarily a special committee”, the words “a sub committee” shall be substituted.

(3) after sub-section (4), the following sub-section shall be inserted, namely:—

“4A. The Government shall return the Spatial Perspective Plan for the Metropolitan Area sanctioned under sub-section (4) to the Metropolitan Planning Committee concerned, for incorporating its proposals suitably in the Metropolitan for the Metropolitan Area Development Plan while preparing the same as envisaged under Section 54 of the Kerala Municipality Act, 1994 (20 of 1994).”.



(4) in sub-section (5), after the word and symbol “sale.” the following shall be inserted, namely:—

“The Spatial Perspective Plan for the Metropolitan Area as sanctioned by the Government shall be published in the official website of the Metropolitan Planning Committee concerned.”.

28. *Omission of section 26.*—Section 26 of the principal Act, shall be omitted.

29. *Amendment of section 27.*—In section 27 of the principal Act, for the words “ in conformity with the Perspective Plan and Execution Plan of the Metropolitan Area and any other plans under this Act”, the words “ taking into account of the State Planning framework for five year plans and Annual Plans of the Metropolitan Area” shall be substituted;

30. *Amendment of heading of Chapter V.*—For the heading in Chapter V of the principal Act, the heading “MASTER PLANS FOR LOCAL PLANNING AREAS” shall be substituted.

31. *Amendment of section 30.*—In section 30 of the principal Act, for clause (a) the following clause shall be substituted, namely:—

“(a) prepared or get prepared or adopt with or without modifications for the Local Planning Area or part thereof a master plan, taking into account the Plans, if any, prepared under this Act which is relevant to the Local Planning Area;”.

32. *Amendment of section 31.*—In section 31 of the principal Act, in the marginal heading after the words “Standing Committees” the words “in relation to spatial planning” shall be inserted.

33. *Amendment of section 32.*—In section 32 of the principal Act,—

(1) in sub-section (1), after clause (iv) the following clause shall be inserted, namely:—

“(v) Town Planner or Engineer of the Local Self Government Institution concerned, not below the rank of Assistant Town Planner or Assistant Engineer, who shall be the Joint Convenor.”;

(2) in sub-section (2), for the words “Town and Country Planning” the words and symbol “Town and Country Planning or in Town/Spatial Planning” shall be substituted;



(3) in sub-section (3), for the words “master plan and execution plan” the words “master plan” shall be substituted;

(4) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Discuss the problems relating to development and consolidate the directions of gramasabha or ward sabha or ward committee. ”.

34. *Amendment of section 34.*—In section 34 of the principal Act,—

(1) in sub-section (2),—

(i) in clause (d), after the words and symbols “developments etc.,” the word “and” shall be omitted;

(ii) after clause (e), the following clauses shall be inserted, namely:—

“(f) situational analysis in respect of hazard, vulnerability, risk and proposals for mitigation and resilience; and

(g) Priority Action Plan, taking into account major schemes and projects envisaged in the Master Plan for the Local Planning Area or part thereof along with development priorities assigned by the Central and State Governments, indicating phasing and prioritization of actions for the implementation of short, medium and long term sectoral programmes, projects and schemes or any other particulars as may be considered necessary in respect of spatial development by the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned or as may be directed by the District Planning Committee or Metropolitan Planning Committee, as the case may be.”;

(2) in sub-section (3), after clause (xiii) the following clause shall be inserted, namely:—

“(xiv) fiscal requirements and resource mobilization proposals.”.

35. *Omission of section 35.*—Section 35 of the principal Act shall be omitted.

36. *Amendment of section 36.*—In section 36 of the principal Act,—



(i) in sub-section (1) for the words “adopt a master plan for the Local Planning Area or part thereof”, the words “get prepared or adopt with or without modifications a master plan for the Local Planning Area or part thereof and shall notify the intention of the same in the Official Gazette and shall be duly published in the notice board and the website of the Local Self Government Institution, and in at least one newspaper having wide circulation in the area in the prescribed manner in a time bound manner” shall be substituted;

(2) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat shall, in consultation with the Local Self Government Department (Planning) of the Government and other Government Departments and agencies, within two years from the date of notification in the Official Gazette regarding the intention to prepare the Plan under sub-section (1), prepare or get prepared or adopt with or without modifications a draft Master Plan for the Local Planning Area or part thereof, after reviewing such plans, if any, prepared earlier and after ensuring compliance with national policies, and forward the master plan along with resolution to the Government through the Chief Town Planner, in such form as may be prescribed:

Provided that the Chief Town Planner shall forward such plans to Government, as far as possible, within forty five days along with the remarks that whether such plans are in accordance with other plans under this Act and also with respect to any other matter pertaining to master plan.”;

(3) in sub-section (3), the words and symbol “in consultation with the Board and/or the Chief Town Planner” shall be omitted;

(4) in sub-section (4), for the words “website” the words “website of the Local Self Government Institution” shall be substituted;

(5) in subsection (5), after the words “to Government” the words “and to the Local Self Government Institution concerned” shall be inserted;

(6) in sub-section (7),—

(i) after the words “to the Government for sanction”, the words “through the Chief Town Planner” shall be inserted;



(ii) the following proviso shall be inserted, namely:—

Provided that the Chief Town Planner shall forward such plans to the Government, as far as possible, within forty five days along with the remarks that whether such plans are in accordance with other plans under this Act and also with respect to any other matter pertaining to master plan.”;

(7) in sub-section (8),—

(i) after the words, “Village Panchayat concerned thereon” the words “the remarks of the Chief Town Planner” shall be inserted;

(ii) for the words “the Perspective Plans and any other plan”, the words “any other plans” shall be omitted;

(iii) the first proviso shall be omitted;

(8) for sub-section (12) and the proviso, the following sub-section shall be substituted, namely:—

“(12) In cases where a sanctioned Master Plan already exists, its provisions shall apply until the published Master Plan is sanctioned in accordance with the provisions of this Act.”.

37. *Omission of section 37.*—Section 37 of the principal Act shall be omitted.

38. *Amendment of section 38.*—In section 38 of the principal Act, the existing provision shall be numbered as sub-section (1) thereof, and after sub-section (1) as so numbered the following sub-sections shall be inserted, namely:—

(2) In case the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned, fails to process and get the Plan sanctioned as required by Government as laid in sub-section (1), the Government may, by order, require the District Planning Committee to take action for obtaining sanction for the published Master Plan.

(3) The Government may require the District Planning Committee to constitute a sub committee as may be deemed necessary to perform the function under sub-section (6) of section 36 of the Act. The Chairman of the subcommittee shall be one member nominated from the



District Planning Committee and Convenor of the subcommittee shall be the District Officer of the Local Self Government Department (Planning). The sub committee shall within sixty days of its constitution submit its report on the draft Plan to the District Planning Committee.

(4) The District Planning Committee shall, within thirty days of receipt of the report of the sub committee under sub-section (3) above, modify the draft Master Plan as considered necessary and submit the modified Plan as passed by the District Planning Committee together with the objections and suggestions in original, the report of the sub committee and the recommendations thereon to Government for sanction. The Government shall accord sanction to the Master Plan with or without modification and publish a notice in the Official Gazette intimating the fact of sanction of the Master Plan and the Local Self Government Institution concerned shall proceed in accordance with sub-section (10) of section 36 of this Act.

(5) In case the District Planning Committee fails to submit the draft Plan within three months from the date of order under sub-section (2) the Government in consultation with the Chief Town Planner and the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned, process and accord sanction to the Master Plan with or without modifications and publish a notice in the Official Gazette intimating the fact of sanction of the Master Plan and the Local Self Government Institution concerned shall proceed in accordance with sub-section (10) of section 36 of this Act.”.

39. *Amendment of section 39.*—In section 39 of the principal Act, the following provisos shall be inserted, namely:—

“Provided that if the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned fails to comply with the above Government direction, the Government may issue direction as deemed necessary, under clause (e) of section 11 of this Act to prepare Master Plan for such area which shall be binding on the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned:

Provided further that, if the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat fails to publish such Master Plan as in the proviso under sub-section (4) of section 36 within the time limit prescribed, the Government may, *suo motu*, publish it, process objections and suggestions, modify the plan to the extent required and sanction it in accordance with this Act.”.



40. *Amendment of heading of CHAPTER VI.*—For the heading of CHAPTER VI in the principal Act, the heading “JOINT PLANNING COMMITTEE AND MASTER PLANS FOR JOINT PLANNING AREAS” shall be substituted.

41. *Amendment of section 41.*—In section 41 of the principal Act, in sub-section (1) the words and symbol “the Government may make in this behalf,” shall be omitted.

42. *Amendment of section 42.*—In section 42 of the principal Act,—

(i) for the words “Joint Planning Committee shall be” the words “Joint Planning Committee shall include” shall be substituted;

(ii) in clause (i), after the words “or get prepared” the words “or adopt with or without modifications” shall be inserted.

43. *Amendment of section 43.*—Clause (a) of section 43 of the principal Act shall be omitted.

44. *Amendment of section 44.*—In section 44 of the principal Act,—

(i) the words and symbol “within the framework of the Master Plan if any, under this Act” shall be omitted;

(ii) the following proviso shall be inserted, namely:—

“Provided that Detailed Town Planning Scheme shall be prepared within the framework of Master Plan, if any, existing in an area.”.

45. *Amendment of section 46.*—In section 46 of the principal Act,—

(1) in sub-section (1), for the word “adopt”, the words “get prepared or adopt with or without modifications” shall be substituted;

(2) in sub-section (2),—

(i) after the words “or get prepared” the words “or adopt with or without modifications” shall be inserted;



(ii) after the word “website” the words “of the Local Self Government Institution” shall be inserted;

(3) in sub-section (4),—

(a) after the words “for sanction of the Government”, the words “through the Chief Town Planner” shall be inserted;

(b) the following proviso shall be inserted, namely:—

“Provided that the Chief Town Planner shall forward such plans to the Government within sixty days along with the remarks that whether such plans are in accordance with other plans under this Act and also with respect to any other matter pertaining to the Plan.”;

(4) in sub-section (5), for the words “in consultation with” the words “suggestions of” shall be substituted;

(5) for sub-section (7) and proviso, the following sub-section shall be substituted, namely:—

“(7) In cases where a sanctioned Detailed Town Planning Scheme already exists, its provisions shall apply until the Detailed Town Planning Scheme published in accordance with the provisions of the Act is sanctioned.”.

46. *Insertion of new CHAPTER after CHAPTER VII.*—After CHAPTER VII of the principal Act, the following CHAPTER shall be inserted, namely:—

“ CHAPTER VII A

SPATIAL AREA PLAN FOR SPECIAL AREA

49A. *Declaration of Special Area.*—(1) A Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat shall, in consultation with the District Town Planner having jurisdiction over the area, by resolution of the council, delineate an area as a Special Area which needs immediate planning intervention specifying the purpose for which the plan is intended to be prepared.



(2) Government may, in consultation with the Chief Town Planner, by order, delineate an area as a Special Area which needs immediate planning intervention specifying the purpose for which the plan is intended to be prepared.

49B. Power of the Municipal Corporation, Municipal Council etc. to prepare Spatial plan for a Special Area.—(1) Subject to the provisions of this Act and the rules made thereunder, a Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat may prepare or get prepared or adopt with or without modifications Spatial plan for a Special Area.

(2) The Government may, by order, require a Municipal Corporation, Municipal Council, Town Panchayat, or Village Panchayat to prepare or get prepared or adopt with or without modifications a Spatial plan for a Special Area.

(3) The Government may, if deemed necessary, by order, get prepared a Spatial plan for a Special Area in cases where immediate planning intervention is required.

49C. Matters that may be dealt within the Spatial plan for a Special Area.—(1) The Spatial plan for a Special Area shall generally indicate the manner in which spatial development of the Special Area shall be carried out and or the manner in which the use of land shall be regulated.

(2) The Spatial plan for a Special Area shall include the following, namely:—

(a) a development concept and a strategy for the spatial development of the Special Area. It may also incorporate, goals, objectives, strategies, and policies pertaining to various sectors of spatial development that are pertinent to the Special Area;

(b) situational analysis in respect of hazard, vulnerability, risk and proposals for mitigation and resilience;

(c) plan documents with land use proposals, Plans for infrastructure development and development control regulations; and

(d) priority action plan and implementation mechanism.

49D. Procedure for preparation and sanctioning of Spatial plan for a Special Area.—(1) The Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat may, at any time, by resolution, decide to prepare or get prepared or adopt with or without modifications a



Spatial plan for the area delineated as Special Area and shall notify the same in the website of the Local Self Government Institution concerned and in at least one newspaper having wide circulation in the area and such notification shall specify the boundaries of the Special Area and the purpose for which such plan is intended to be prepared.

(2) The Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat shall, within a period of six months from the date of notice in the newspaper, prepare or get prepared or adopt with or without modifications a draft Spatial plan for the Special Area, in consultation with the Local Self Government Department (Planning) of the Government and other Government departments and agencies concerned, and sanction the draft Plan and publish the draft Plan in the official website and the notice of publication in at least two newspapers having wide circulation in the local planning area (of which one must be in the regional language) specifying the place or places where a copy thereof shall be available for inspection and also inviting objections and suggestions to be submitted within thirty days from the date of publication of notice in the newspaper.

(3) Immediately after a Spatial plan for the Special Area is published under this Act, the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned shall forward a copy of the published Plan to the District Planning Committee or Metropolitan Planning Committee, if any, and the District Planning Committee or the Metropolitan Planning Committee may, as far as possible, within twenty one days from the date of receipt of such Plan, communicate their remarks if any, on the plan to the Local Self Institution Government concerned and the Government.

(4) After the expiry of the period allowed under sub-section (2) for filing objections and suggestions, the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned shall consider the remarks of the Special Committee under section 32 of the Act, on all the objections and suggestions received and remarks, if any, of the District Planning Committee or Metropolitan Planning Committee, and make such modifications in the Spatial plan for the Special Area as it considers necessary within a period of thirty days from the time limit prescribed for receiving objections and suggestions under sub-section (2) and submit the Plan with or without modifications, together with all objections and suggestions in original, to Government for sanction through the Chief Town Planner:



Provided that the Chief Town Planner shall forward such plan to the Government within fourteen days with remarks whether such plan is in accordance with the other Plans under this Act, and also with respect to any other matter pertaining to the Spatial plan for the Special Area.

(5) The Government may, as far as possible, within twenty one days from the date of receipt of such Spatial plan for the Special Area, after considering remarks, if any, received from the District Planning Committee or the Metropolitan Planning Committee and remarks of the Chief Town Planner, either accord sanction with or without modifications or refuse such sanction specifying reasons thereof:

Provided that if the Spatial plan for the Special Area is returned for incorporating modifications, if any, suggested by the Government, the modified Plan shall be resubmitted to Government for sanction within fifteen days from the date of receipt of the same as if it is submitted afresh under this Act:

Provided further that in case modification of a draft Plan involves, inclusion or exclusion of any land from the special area or new restrictions or acquisition of any land not originally proposed to be acquired, the modified Plan shall be republished and processed for sanction under the provisions of this Act after inviting objections and suggestions:

Provided also that the Government may extend the above time limits prescribed, as deemed necessary.

(6) The Government may, by notification in the Official Gazette, require a Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat to prepare or get prepared a Spatial plan for a Special Area, such notification shall be deemed to be a decision taken through a resolution to prepare or get prepared a Spatial plan for a Special Area under sub-section (1) of section 49D and the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned shall proceed in accordance with sub-sections (2) to (5) .

(7) A Spatial plan for a Special Area got prepared by the Government under sub-section (3) of section 49B shall be published by the Government in the website and the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned



shall publish the same in their official website, process and submit for sanction in accordance with sub-sections (2) to (5).

(8) As soon as may be, after the Spatial plan for a Special Area has been sanctioned by the Government, the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned shall forward a copy thereof to the District Planning Committee and Metropolitan Planning Committee, if any, and shall publish a notice regarding the sanction of the Spatial plan for the Special Area by the Government in at least one local newspaper, also stating the place or places where a copy thereof shall be available for reference or for sale. The Spatial plan for the Special Area as sanctioned by the Government or its extracts shall also be published in the website of the Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat concerned.”.

47. *Amendment of heading of CHAPTER VIII.*—For the heading of CHAPTER VIII in the principal Act, the heading “ REVIEW, REVISION, VARIATION AND REVOCATION OF SPATIAL PERSPECTIVE PLAN, MASTER PLAN, DETAILED TOWN PLANNING SCHEME AND SPATIAL PLAN FOR A SPECIAL AREA” shall be substituted.

48. *Amendment of section 50.*—For sub-section (1) of section 50 of the principal Act, the following sub-section shall be substituted, namely:—

“(1) Immediately after the expiry of ten years from the date of sanction of a Perspective Plan, Master Plan, Spatial plan for a Special Area or Detailed Town Planning Scheme under this Act or at an earlier date with the concurrence of the Government, the State Town and Country Planning Committee, the District Planning Committee, Metropolitan Planning Committee, Joint Planning Committee, Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat, as the case may be, shall review, revise or get revised such Plan incorporating such modifications as may be considered necessary and get it sanctioned in accordance with the provisions of this Act. The authority concerned shall ensure that the revised plan is sanctioned in accordance with the provisions of this Act before the expiry of the Plan period:

Provided that a sanctioned Master Plan shall be revoked by a subsequent Master Plan published and sanctioned in accordance with the provisions of this Act and a sanctioned Detailed Town Planning Scheme shall be revoked by a subsequent Detailed Town Planning Scheme published and sanctioned in accordance with the provisions of this Act:



Provided further that if it deemed necessary, a sanctioned Detailed Town Planning Scheme may be revoked by a Master Plan published and sanctioned in accordance with the provisions of this Act. In such cases, proposals in the existing sanctioned Detailed Town Planning Scheme shall be specifically reviewed and suitably addressed in the Master Plan stating clearly the reasons thereof.”.

49. *Substitution of new section for section 51.*—For section 51 of the principal Act the following section shall be substituted, namely:—

“51. *Constitution of Development Authority.*—The Government may, in the interests of planned local development and for the implementation of major development projects and/or co-ordination of major schemes and projects and/or mobilisation of resources from various sources for implementation of major development projects, in an urban area or in any area with development potential in consultation with the Chief Town Planner, by notification in the Gazette, constitute with effect from such date and for such areas as may be specified in the notification, a Development Authority to exercise the powers and to perform the functions under section 56 of this Act.”.

50. *Amendment of section 54.*—In the principal Act, for clause (f) of sub-section (1) of section 54, the following clause shall be substituted, namely:—

“(f) the Member Secretary of the Development Authority, who shall be an officer of the Government not below the rank of a Town Planner with not less than ten years of experience in Town and Country Planning or Municipal Administration.”.

51. *Amendment of section 61.*—In section 61 of the principal Act,—

(i) after the words “Master Plan”, the words “Spatial plans for a Special Area” and after the words “Master Plans” the words “Spatial plans for a Special Area” shall inserted;

(ii) the words “or with prejudicial to” shall be omitted;

(iii) the existing note shall be omitted.

52. *Substitution of new section for section 62.*—For section 62 of the principal Act, the following section shall be substituted, namely:—



“62. *The date of coming into operation of a Plan.*—For the purpose of section 61 the date of coming into operation of a plan shall be the date of publication of notice in the Official Gazette inviting objections and suggestions, under the provision of this Act.

(2) In cases where a sanctioned Master Plan and a sanctioned Detailed Town Planning Scheme exist in an area, the provisions of the sanctioned Detailed Town Planning Scheme shall prevail over the provisions of the sanctioned Master Plan except in cases where the sanctioned Detailed Town Planning scheme is revoked by a sanctioned Master Plan under section 50 of this Act.

(3) In cases where a sanctioned Master Plan and a published Detailed Town Planning Scheme exist in an area, the provisions of the sanctioned Master Plan shall prevail over the provisions of the published Detailed Town Planning Scheme.

(4) In cases where a published Master Plan and a sanctioned Detailed Town Planning Scheme exist in an area, the provisions of the sanctioned Detailed Town Planning Scheme shall prevail over the provisions of the published Master Plan.

(5) In cases where a published Master Plan and a published Detailed Town Planning Scheme exist in an area, the provisions of the published Detailed Town Planning Scheme shall prevail over the provisions of the published Master Plan.

(6) The provisions of the Spatial plan for a Special Area sanctioned in accordance with this Act shall prevail over the provisions of any other Plan for the same area.”.

53. *Amendment of section 63.*—In section 63 of the principal Act,—

(1) in sub-section (1),—

(i) the words “Notwithstanding anything contained in this Act,” shall be omitted;

(ii) for the words “a decision has been taken by a resolution to prepare a plan or notified for preparing Detailed Town Planning Scheme,” the words “intention to prepare a Master Plan or a Detailed Town Planning Scheme has been notified” shall be substituted.

(2) for the existing note under sub-section (1) the following note shall be substituted, namely:—



“*Note*:—The expression ‘interim development’ means development during the period between the date of notification of intention in the Gazette to prepare a Plan and the date of publication of the draft Plan in the Official Gazette under this Act.”;

(3) in sub-section (2), after the words and symbol “with or without modifications.” the following words shall be inserted, namely:—

“The fact of approval of the Interim Development Order shall be notified in the Gazette.”;

(4) in sub-section (4), for the words “coming into operation of the Plan” the words “publication of notice of the Plan in the Official Gazette inviting objections and suggestions thereon under the provisions of the Act” shall be substituted;

(5) first, second, third and fourth provisos shall be omitted.

54. *Amendment of section 71.*—In section 71 of the principal Act,—

(i) the existing provision shall be numbered as sub-section (1) thereof, and in sub-section (1) as so numbered, after the words “prepare” the words “or get prepared or adopt with or without modifications” shall be inserted;

(ii) after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:—

“(2) The Municipal Corporation, Municipal Council, Town Panchayat or Village Panchayat may also, through a resolution, decide to prepare or get prepared or adopt with or without modifications a Land pooling Scheme in respect of any part of the area within its jurisdiction.”.

55. *Amendment of section 74.*—Sub-section (1) of section 74 of the principal Act shall be omitted.

56. *Amendment of section 76.*—In section 76 of the principal Act, after the words “District Planning Committee” the words “Metropolitan Planning Committee” shall be inserted.

57. *Amendment of section 83.*—In section 83 of the principal Act, in sub-section (3), for the words “it is to be exempted” the words “if it is deemed necessary” shall be substituted.



58. *Amendment of heading of CHAPTER XII.*—For the heading of CHAPTER XII in the principal Act the heading “THE KERALA ART AND HERITAGE COMMISSION” shall be substituted.

59. *Substitution of certain expressions for certain other expressions in Chapter XII.*—In CHAPTER XII of the principal Act, for the words “Urban Art” wherever they occur, the words “Art and Heritage” shall be substituted.

60. *Amendment of section 86.*—In section 86 of the principal Act,—

(i) after the word “preserving” the word “conserving” shall be inserted;

(ii) for the words “urban and environmental design” the words “landforms, built and environmental features/specifications, architectural character, and urban scape” shall be substituted.

61. *Amendment of section 91.*—In section 91 of the principal Act, after the word “preserving”, the word “conserving” shall be inserted.

62. *Amendment of section 97.*—In clause (b) of sub-section (1) of section 97 of the principal Act, for the words “other charges or fees” the words “other charges or fines or fees” shall be substituted.

63. *Omission of section 98.*— Section 98 of the principal Act shall be omitted.

64. *Omission of section 99.*— Section 99 of the principal Act shall be omitted.

65. *Amendment of section 100.*—In section 100 of the principal Act,—

(1) in sub-section (1), for the words “and other relevant records in respect of the funds” the words “and proper records in respect of accounts” shall be substituted.

(2) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The accounts maintained under sub-section (1) shall be subject to all audit procedures in force in the Government.”.

66. *Amendment of section 101.*—In section 101 of the principal Act, in sub-section (2) for the word “submit” wherever they occur the word “provide” and for the word “Board” the word “Government” shall be substituted.



67. *Amendment of section 102.*—In section 102 of the principal Act, for the words “persons appointed or authorized by the Board” the words “the State Town and Country Planning Committee” shall be substituted.

68. *Amendment of section 106.*—In section 106 of the principal Act,—

(i) for the word “fund” the word “account” shall be substituted.

(ii) the words and symbols “the District Planning Committee, the Metropolitan Planning Committee,” shall be omitted.

69. *Amendment of section 108.*—In section 108 of the principal Act, for the words “Urban Art”, the words “Art and Heritage” shall be substituted.

70. *Amendment of section 110.*—In section 110 of the principal Act,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Power of the Development Authority to borrow money”

(ii) in the existing provision, for the words “A Local Self Government Institution or a Development Authority” the words “A Development Authority” shall be substituted.

71. *Amendment of section 111.*—In section 111 of the principal Act, in the marginal heading, for the words “by the Government and the Board” the words “by the Government etc.” shall be substituted.

72. *Amendment of section 112.*—In section 112 of the principal Act,—

(1) in sub-section (2), for the words “rule or regulation” the word “rule” shall be substituted;

(2) in sub-section (3),—

(i) in clauses (y), (z), (aa) for the words “Urban Art” the words “Art and Heritage” shall be substituted;

(ii) in clause (aa), for the word “fund” the word “account” shall be substituted;



(iii) in clause (ab), for the words “Local Self Government Institutions and Development Authorities”, the words “Development Authorities” shall be substituted;

(iv) in clause (af), for the word “fund” the word “account” shall be substituted;

(3) in sub-section (4), for the words “rule or regulation” wherever they occur, the word “rule” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

